

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT NO.III

IB-309/ND/2018

In the matter of :

Jungheinrich Life Truck India (P) Ltd

...PETITIONER

Vs.

United Cold Chain and Food Processing

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 03.4.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

Dr. V.K. SUBBURAJ,

Hon'ble Member (Technical)

For the Petitioner

: Mr. Rahul, Company Secy

For the Respondent

: Mr. Sandeep Sharma, Advocate for Cor. Debtor

For the Intervener

:

ORDER

Learned authorized representative for the Petitioner is present. Upon service of notice on the Corporate Debtor, it is represented by Mr. Sandeep Sharma, Advocate, who seeks time to file reply to the petition. In view of the said representation, 10 days time is granted to the Corporate Debtor to file its reply with an advance copy to be made available to the Ld. AR for the petitioner and petitioner to file rejoinder, if any, within a period of 7 days thereafter.

Post the matter on 03.5.2018 for enquiry

-Sd-

(V.K. SUBBURAJ)

MEMBER (TECHNICAL)

-Sd-

(R. VARADHARAJAN)

MEMBER (JUDICIAL)

Surjit